

**17**

**COMMITTEE ON  
GOVERNMENT ASSURANCES  
(2014-2015)**

**SIXTEENTH LOK SABHA**

**SEVENTEENTH REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(NOT ACCEDED TO)**

*(Presented to Lok Sabha on 23 July, 2015)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

***July, 2015/Shravana, 1937 (Saka)***

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ASSURANCES  
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## CONTENTS

	PAGE
COMPOSITION OF THE COMMITTEE (2014-2015) .....	(iii)
INTRODUCTION .....	(v)
REPORT .....	1
<b>Requests for Dropping of Assurances (Not Acceded to)</b>	
APPENDICES — I TO XI	
I. USQ No. 39 dated 22.11.2006 regarding Exorbitant fees charged by Private Medical Colleges. ....	3
II. SQ No. 443 dated 24.04.2008 regarding Committee on ATC Modernisation. ....	6
III. USQ No. 658 dated 22.10.2008 regarding Joint Entrance Test for Admission in Private Medical Colleges. ....	9
IV. USQ No. 4275 dated 20.12.2011 regarding National School of Drama. ....	12
V. USQ No. 2520 dated 28.03.2012 regarding Cases registered by CVC. ....	15
VI. USQ No. 2097 dated 27.03.2012 regarding Sports Federations under RTI. ....	18
VII. USQ No. 3798 dated 20.03.2013 regarding ILD Services. ....	22
VIII. USQ No. 1852 dated 17.12.2013 regarding Criminal Justice System. ....	25
IX. USQ No. 2722 dated 07.02.2014 regarding Plastic notes. ....	28
X. Minutes of the Sitting of the Committee held on 29 April, 2015 ...	30
XI. Minutes of the Sitting of the Committee held on 08 June, 2015 ...	42

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\*  
(2014-2015)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Anto Antony
5. Prof. (Dr.) Sugata Bose
6. Shri Narayanbhai Bhikhabhai Kachhadia
7. Shri Bahadur Singh Koli
8. Shri Prahlad Singh Patel
9. Shri A.T. Nana Patil
10. Shri C.R. Patil
11. Shri Sunil Kumar Singh
12. Shri Tasleem Uddin
13. Shri K.C. Venugopal
14. Shri S.R. Vijayakumar
15. Shri Tariq Anwar\*\*

SECRETARIAT

1. Shri R.S. Kambo — *Joint Secretary*
2. Shri U.B.S. Negi — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri Nagendra Suman — *Committee Officer*

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\* The Committee was constituted *w.e.f.* 01 September, 2014 *vide* Para No. 633 of Lok Sabha Bulletin Part-II, dated 02 September, 2014.

\*\* Nominated to the Committee *vide* Para No. 1281 of Lok Sabha Bulletin Part-II, dated 05 February, 2015.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Seventeenth Report of the Committee on Government Assurances.

2. The Committee (2014-15) at their sitting held on 29 April, 2015 *inter-alia* considered Memoranda Nos. 96 to 110 containing requests received from the various Ministries/Departments for dropping of pending assurances and decided to pursue 09 assurances.

3. At their sitting held on 08 June, 2015, the Committee (2014-15) considered and adopted their Seventeenth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

NEW DELHI;  
8 June, 2015  

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18 Jyaishta, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"  
*Chairperson,*  
*Committee on Government Assurances.*

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2014-15) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 29 April, 2015:—

Sl. No.	SQ/USQ No. & Date	Ministry	Subject in Brief
1	2	3	4
1.	USQ No. 39 dated 22.11.2006	Health and Family Welfare	Exorbitant fees charged by Private Medical Colleges. (Appendix-I)
2.	SQ No. 443 dated 24.04.2008	Civil Aviation	Committee on ATC Modernisation. (Appendix-II)
3.	USQ No. 658 dated 22.10.2008	Health and Family Welfare	Joint Entrance Test for Admission in Private Medical Colleges. (Appendix-III)
4.	USQ No. 4275 dated 20.12.2011	Culture	National School of Drama. (Appendix-IV)
5.	USQ No. 2520 dated 28.03.2012	Personnel, Public Grievances and Pensions	Cases registered by CVC. (Appendix-V)
6.	USQ No. 2097 dated 27.03.2012	Youth Affairs and Sports	Sports Federations under RTI. (Appendix-VI)
7.	USQ No. 3798 dated 20.03.2013	Communications and Information Technology	ILD Services. (Appendix-VII)

1	2	3	4
8.	USQ No. 1852 dated 17.12.2013	Home Affairs	Criminal Justice System. (Appendix-VIII)
9.	USQ No. 2722 dated 07.02.2014	Finance	Plastic Notes. (Appendix-IX)

3. The details of the assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendices I to IX.

4. The Minutes of the sitting of the Committee, where under the requests for dropping of the assurances, were considered, are given in Appendix-X.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations/recommendations of the Committee, as contained in Annexure-III to Appendix-X and take appropriate action, for the implementation of the assurances expeditiously.

NEW DELHI;  
08 June, 2015  
18 Jyaistha, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",  
*Chairperson,*  
*Committee on Government Assurances.*



## APPENDIX I

(Vide Para 3 of the Report)

MEMORANDUM NO. 97

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 39 dated 22.11.2006, regarding "Exorbitant Fees Charged by Private Medical Colleges".

On 22 November, 2006 Shri A.V. Bellarmin, M.P. addressed an Unstarred Question No. 39 to the Minister of Health and Family Welfare. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare *vide* O.M. No. H-11016/24/2006-ME(P-I) dated 12.01.2012, have requested to drop the assurance on the following grounds:—

"That this Ministry has drafted a bill to regulate fee and admissions in private medical colleges and sought comments from stakeholders. The comments of most of the States are still awaited. Further, on the directions of the Secretary (H&FW), the Medical Council of India (MCI) have also been requested for suggestions on this issue in light of the proposal of MCI for common entrance test for PG and UG medical courses. The suggestions from MCI are still awaited. Even as Fee Bill was being considered by the Central Government, a proposal to set up an overarching regulatory body for health *viz.* National Commission for Human Resources for Health (NCHRH) was mooted by the Government. After consulting various experts and other stakeholders, NCHRH Bill has finally been introduced in the Rajya Sabha on 22nd December 2011. The mandate of NCHRH *inter alia* cover almost all the aspects of health education."

4. In view of the above, the Ministry, with the approval of Minister for Health and Family Welfare have requested to drop the above assurance.

The Committee may consider.

Dated: 28.4.2015

New Delhi:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
LOK SABHA UNSTARRED QUESTION NO. 39  
ANSWERED ON 22.11.2006

**Exorbitant Fees Charged by Private Medical Colleges**

39. SHRI A.V. BELLARMIN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is any mechanism to monitor, supervise and oversee the permission granted by the Medical Council of India to private medical colleges;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints regarding the exorbitant fees charged by the private medical colleges;
- (d) if so, the details thereof; and
- (e) the action taken against such colleges?

**ANSWER**

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) & (b) Medical Council of India (MCI) is a recommendatory body and does not grant permission to private medical colleges. The recommendations of the MCI for grant of permission are examined by the Central Government and the Government after taking additional input/information from the concerned authorities, wherever necessary, give permission. Wherever warranted, Government also conduct inspection for verification of facilities before grant of such permission for establishment of new medical colleges or increase in admission capacity or starting of new or higher course of studies.

(c) to (e) In a judgement dated 14.8.2003 in the case of Islamic Academy of Education, the Hon'ble Supreme Court has clarified that each institution shall have the freedom to fix its own fee structure. However, no institution shall charge capitation fee or indulge in profiteering. Further, the Hon,ble Court has directed that each State Government shall set up a Committee under the Chairmanship of a retired High Court Judge to decide whether the fee proposed by the institute is justified and does not amount to profiteering or charging of capitation fee. The said Committee may approve the fee structure proposed by the institute or may propose some other fee which shall be binding on the institute for a period of three years. Any violation

in charging of fee is to be looked after by the concerned State Government. The Central Government, however, propose to introduce a Bill on Regulations of admission and fixation of fee in private medical educational institutions.

## APPENDIX II

(Vide Para 3 of the Report)

### MEMORANDUM No. 98

**Subject:** Request for dropping of assurance given in reply to Starred Question No. 443 dated 24.04.2008, regarding "Committee on ATC Modernisation".

On 24 April, 2008 Shrimati Sumitra Mahajan, and Shrimati Jayaprada, M.Ps. addressed a Starred Question No. 443 to the Minister of Civil Aviation. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. No. H-11016/51/2008-AAI dated 31 October, 2014 and 13 June, 2014 have requested to drop the assurance on the following grounds:—

"That Shri Ajay Prasad Committee was constituted for formulating next generation futuristic Air Navigation Services master Plan to accommodate increasing amount of traffic without comprising safety. The Committee has submitted its report on 25.03.2008 with 22 Short Term Plans which require to be completed by 2 years, 16 medium Term Plans which require to be completed by 4 years and 11 Long Term Plans which are based on concepts and involves new procedures and requirements based on Research. 16 short Term, 5 Medium Term and 01 Long Term Plans as recommended by the Committee have been implemented. However, AAI had informed that International Civil Aviation Organization (ICAO) is yet to finalize various long term plans which are present in the recommendations of the Committee. The recommendations of the Committee on long term plans have been noted and as and when ICAO prepares a detailed plan in this regard, the same will be examined/drawn in line with the ICAO Plan. ICAO is the nodal agency in the world to formulate plans in the field of the Civil Aviation. India being a contracting State of ICAO has obligation to follow the guidelines of this International Organisation which also necessitates due to have a symmetrical system in the world. ICAO is in the process to prepare various long term plans of the futuristic Air Navigation which are at research stage and likely to take 10-15 years to complete. This Ministry has to wait until ICAO formulates these plans and thereafter these plans can be implemented until this Ministry would not be able to implement

the same. In light of the above, it is requested that the assurance may be dropped from the list of assurances."

4. In view of the above, the Ministry, with the approval of Minister of Civil Aviation, have requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.15

New Delhi:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA STARRED QUESTION NO. 443  
ANSWERED ON 24.04.2008

**Committee on ATC Modernisation**

443. SMT. SUMITRA MAHAJAN:  
SMT. JAYAPRADA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the large scale movement of aeroplanes of private and the public sector airlines in the airports of metro cities has caused heavy pressure on Air Traffic Control (ATC);
- (b) if so, the details of the problems arising out of this situation;
- (c) whether the Government has constituted any Committee headed by Shri Ajay Prasad on ATC modernisation;
- (d) if so, the details of the recommendations of the Committee; and
- (e) the steps taken by the Government for implementation of the same?

**ANSWER**

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (e) A Statement is laid on the Table of the House. Statement in reply to parts (a) to (e) of Lok Sabha Starred Question No. 443 for 24.4.2008 regarding Committee on ATC Modernisation.

(a) and (b) The unprecedented growth in traffic and consequent increase in aircraft movement has raised issues concerning airport infrastructure, including Air Traffic Control (ATC).

(c) to (e) Yes, Sir. The Committee has submitted its report on 25.3.2008, which is under examination. The Committee has made various recommendations on Futuristic Air Navigation Master Plan based on Near Term/Immediate, Medium and Long Term Plans. The vision that the Committee has adopted is that India would have to accommodate increasing amount of traffic and that this has to be achieved efficiently with no compromise on Safety.

### APPENDIX III

(Vide Para 3 of the Report)

MEMORANDUM No. 99

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 658 dated 22 October, 2008 regarding "Joint Entrance Test for Admission in Private Medical Colleges".

On 22 October, 2008 S/Shri Syed Shahnawaz Hussain and Laxminarayan Pandey, M.Ps. addressed an Unstarred Question No. 658 to the Ministry of Planning. Later on the assurance was transferred to the Ministry of Health and Family Welfare. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare *vide* O.M. No. H-11016/24/2008-ME (P-I) dated 25 September, 2012, has requested to drop the assurance on the following grounds:—

"That this Ministry had drafted a bill to regulate free admissions in private medical colleges and sought comments from stakeholders. The comments of most of the States are still awaited. Even as Free Bill was being considered by the Central Government, a proposal to set up an overarching regulatory body for health *viz.* National Commission for Human Resources for Health (NCHRH) was mooted by the Government. After consulting various experts and other stakeholders, NCHRH Bill has finally been introduced in the Rajya Sabha on December, 2011 which has referred the Bill to the Departmentally Related Parliamentary Standing Committee on Ministry of Health and Family Welfare. The mandate of NCHRH *inter alia* covers almost all the aspects of health education."

4. In view of the above, the Ministry, with the approval of Minister for Health and Family Welfare have requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.15

New Delhi:

*ANNEXURE*

GOVERNMENT OF INDIA

MINISTRY OF PLANNING

LOK SABHA UNSTARRED QUESTION NO. 658

ANSWERED ON 22.10.2008

**Joint Entrance Test for Admission in Private Medical Colleges**

658. SHRI SYED SHAHNAWAZ HUSSAIN:  
DR. LAXMINARAYAN PANDEY:

Will the Minister of PLANNING be pleased to state:

(a) whether the National Knowledge Commission has suggested a single Joint entrance test for admission in private medical colleges in view of the falling standards of education in medical colleges;

(b) if so, the details thereof;

(c) whether the Commission has also suggested that self-financed medical colleges must clearly state the fee-structure in their prospectus;

(d) if so, the details of the report of the Commission in this regard; and

(e) the reaction of the Government thereto?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) and (b) Yes, Sir. The National Knowledge Commission has recommended "Policies of admission and fee structure of private colleges have to be regulated, not only to stop them from becoming sources of political and financial powers but also to arrest falling standards. There should be only one All India Common Entrance Test for all students who would like to get admission to Self Financing Medical Colleges. Since the CBSE conducted examination for the 15% All India quota in Government Medical Colleges is taken by a very large number of students this would appear to be the ideal examination whose ambit can be expanded."

(c) and (d) Yes, Sir. The National Knowledge Commission has recommended "All Self-financing Medical Colleges should announce their fees in their prospectus so that students can make their choice for admission. Information Technology should be used to increase transparency and efficiency in the admission, examination, administration, teaching, content delivery and other related processes."



The recommendations of the National Knowledge Commission are also available on the website [www.knowledgecommission.gov.in](http://www.knowledgecommission.gov.in).

(e) Implementing Ministry *i.e.* Ministry of Health and Family Welfare is of the view that the recommendations of the National Knowledge Commission can be considered while finalizing the Draft Central Legislation for regulating the fees and admission in private medical institutions.

**APPENDIX IV**

(Vide Para 3 of the Report)

MEMORANDUM NO. 100

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 4275 dated 20.12.2011, regarding "National School of Drama".

On 20 December, 2011 Shri Pradeep Majhi, M.P. and Shri Kishanbhai V. Patel, M.P. addressed an Unstarred Question No. 4275 to the Minister of Culture. The Text of the question along with the reply of the Minister is as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Culture *vide* O.M. No. F. 7-67/2011-Akademi dated 22nd July, 2014 had requested to drop the assurance on the following grounds:—

"That re-development of NSD was earlier submitted by NSD to the Ministry in April, 2011. However, it was explained by NSD to Secretary (Culture) during his visit on 13.11.2013 that this would cost about Rs. 225 crores for construction work and modernization of the equipments required for the proposed additional advance courses in 8 specialized subjects of the 2 years duration. Accordingly, the proposal for sanction of Rs. 80 crores towards re-development of NSD of the first phase in the current financial year of 2014-15 has recently been received. However, the design/building plan in true sense is still to be initiated. The re-development would require preparation of SFC/ EFC and implementation of the plan. The entire process is lengthy one and may take at least two years to conclude the project."

4. In view of the above, the Ministry, with the approval of Minister of Culture, has requested to drop the above assurance.

The Committee may reconsider.

Dated: 28.04.15

New Delhi:

ANNEXURE

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
LOK SABHA UNSTARRED QUESTION NO. 4275  
ANSWERED ON 20.12.2011  
**National School of Drama**

4275. SHRI PRADEEP MAJHI:  
SHRI KISHANBHAI V. PATEL:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government had declared the National School of Drama (NSD) as a deemed to be university;
- (b) if so, the details thereof;
- (c) The role played by NSD to promote cultural activities in the country;
- (d) whether the Government had received any proposal from NSD for its expansion and upgradation of research capabilities, teaching faculty and library after grant of the deemed to be university status;
- (e) if so, the details thereof along with action taken thereon; and
- (f) the present status of the institute?

**ANSWER**

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF CULTURE (KUMARI SELJA) (a) & (b): Yes, Sir. National School of Drama (NSD) was declared as a "Deemed to be University" *vide* Notification No. F. 9-24/2004-U. 3 dated 11th March, 2005 issued by the Ministry of Human Resource Development (Department of Secondary and Higher Education).

However, keeping in view the fact, *inter alia*, that the proposal for grant of status of Institution of National Importance to the NSD is under consideration, Ministry of Human Resource Development has since de-notified the grant of "Deemed University" status to the NSD *vide* Notification No. F. 9-24/2002-U. 3 dated 30th September, 2011.

(c) NSD is primarily a theatre training institute, conducting a 3 year Post Graduate Diploma Course in theatre/dramatic arts. Further, through its Outreach/Extension Programmes theatre Workshops are conducted in various parts of the country in collaboration with local theatre groups. NSD also organizes theatre festivals such

as the Bharat Rang Mahotsav, Bal Sangam, Jashne Bachpan, Poorvotar Festival etc. annually. In some festivals, theatre groups from abroad also participate. Such festivals help to popularize and propagate theatre culture across the country. NSD also works in the area of children's theatre, through its Theatre-in-Education Programme.

Its Repertory company provides opportunities to graduates for performing creative theatre activities on a professional basis. NSD also brings out publications on theatre. Further, for promoting culture through theatre, a decision has been taken to set-up Training Centres in 5 regions, one each at Kolkata, Mumbai/Goa, North-East region, J&K and upgrading the existing Regional Resource Centre, Bengaluru to a full-fledged Theatre Training Centre.

(d) and (e) Yes, Sir. A proposal to expand and upgrade research capabilities, teaching faculty and redevelop the NSD campus is currently under process.

(f) The National School of Drama is at presently functioning as an autonomous body fully funded by the Ministry of Culture, Government of India.

## APPENDIX V

(Vide Para 3 of the Report)

MEMORANDUM NO. 101

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 2520 dated 28.03.2012, regarding "Cases registered by CVC".

On 28 March, 2012 Shri Adhir Chowdhury, M.P. addressed an Unstarred Question No. 2520 to the Minister of Personnel, Public Grievances and Pensions (Department of Personnel and Training). The text of the question along with reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought further extension upto 27.07.2013.

3. The Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) *vide* O.M. No. 361/20/2012-AVD-III dated 10-10-2014, have requested to drop the assurance on the following grounds:—

"That the reply was based on the input provided by CVC. The Commission was requested from time to time to furnish the latest position of the case to enable us to fulfil the assurance. It has now been informed by the Commission that after examining the reports received from MCD, DDA and ASI, the Commission had directed South Delhi Municipal Corporation (SDMC) and Delhi Police to furnish the action taken report *vide* its O.M. dated 30.12.2013 and 07.02.2014 urgently. Further the Commission *vide* its OM dated 30.12.2013 had also desired to know from CVO, Ministry of Culture the reasons for not pursuing further the issue of unauthorized construction with MCD and Delhi Police. The Commission has also directed CVO, DDA to fix the responsibility of the concerned officials who failed to maintain records pertaining to conversion of plots and has directed to furnish report without further delay *vide* its OM dated 01-04-2014 (copy enclosed). In this context, it is submitted that the Central Vigilance Commission is mandated under the CVC Act, 2003 to enquire or cause an enquiry into complaints against public servants wherein allegations of corruption are involved. The Commission expects the CVOs of the concerned organization to scrutinize the complaint sent for necessary action by the Commission and decide action on such complaints. However, these cases are not a onetime activity but it is a continuing process and action on such complaints is not possible to be completed in one go. The Committee on Government Assurances is, therefore, requested to look into the matter for deletion of this Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Personnel, Public Grievances and Pensions, have requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.15

New Delhi:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA UNSTARRED QUESTION NO. 2520

ANSWERED ON 28.03.2012

**Cases Registered by CVC**

2520. SHRIADHIR CHOWDHURY:

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Central Vigilance Commission (CVC) has registered a complaint against certain public authorities *i.e.* Municipal Corporation of Delhi, Delhi Development Authority, Excise Department of Delhi, Government and Archaeological Survey of India;

(b) if so, the details thereof;

(c) whether all concerned Chief Vigilance Officers have/had submitted their investigating reports to CVC in this regard; and

(d) if so, the views of CVC on each issue?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY): (a) to (d) A complaint alleging that the building of Sarva Priya Club in Sarva Priya Vihar, New Delhi is unauthorized and Health Trade License was issued to the Club without obtaining occupancy certificate was received in the Central Vigilance Commission. Thereafter, the complaint was forwarded by the Commission to Chief Vigilance Officers of Municipal Corporation of Delhi (MCD), Delhi Development Authority (DDA) and Government of National Capital Territory of Delhi (GNCTD) for submission of investigation report. A further complaint alleging that Archaeological Survey of India has not taken any action on the building despite serving notice on the building was forwarded by the Commission to the Chief Vigilance Officer of the Ministry of Culture for comments.

DDA submitted a report informing that the area stands transferred to MCD and DDA has no role to play in the matter.

MCD furnished a report informing that health trade license can be obtained without obtaining NOC from building department and therefore, the allegation is not substantiated.

Replies from GNCTD and Ministry of Culture are awaited in the Commission.

## APPENDIX VI

(Vide Para 3 of the Report)

MEMORANDUM NO. 106

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 2097 dated 27 March, 2012, regarding "Sports Federations under RTI."

On 27 March, 2012, Shrimati Seema Upadhyay, Shri Om Prakash Yadav, Shrimati Sushila Saroj, Shri Maheshwar Hazari, Shrimati Usha Verma, M.Ps., addressed an Unstarred Question No. 2097 to the Minister of Youth Affairs and Sports (Department of Sports). The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Youth Affairs & Sports within three months from the date of the reply. The assurance is yet to be implemented.

3. The Ministry of Youth Affairs & Sports *vide* O.M. No. H-11016-15/2013-SP-I dated 28th November, 2014 have requested to drop the assurance on the following grounds:—

"That the Government had formulated a draft Bill namely National Sports Development Bill to ensure good governance and transparency in the functioning of National Sports Federations (NSFs). The Bill has the provision to bring all NSFs and the BCCI under the RTI Act with the provision of exclusion clause of protecting personal/confidential information relating to athletes. Views of General Public and all the Stakeholders have been sought on the draft of the National Sports Development Bill. Since some of the issues need detailed deliberation and consultations among various Ministries/ Departments of Government of India and other stakeholders, it is not possible to indicate a definite timeframe for enactment of the said Bill. The assurance is pending for more than two year. In view of above it is requested that the assurance be dropped."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Youth Affairs & Sports, have requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.15

New Delhi:



*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
LOK SABHA UNSTARRED QUESTION NO. 2097  
ANSWERED ON 27.03.2012  
**Sports Federations under RTI**

2097. SMT. SEEMA UPADHYAY  
SMT. SUSHILA SAROJ  
SMT. USHA VERMA  
SHRI OM PRAKASH YADAV  
SHRI MAHESHWAR HAZARI

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to bring various sports association/ federations including the Board of Control for Cricket in India (BCCI) under the ambit of the Right to Information Act, 2005 so as to ensure transparency in their functioning;
- (b) if so, the details thereof and the response of these federations and BCCI thereon;
- (c) the progress made by the Government so far in this regard;
- (d) whether the BCCI gets various concessions in income tax, custom duty etc. and land at concessional rates for stadia; and
- (e) if so, the details thereof during the last three years and the current year?

**ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (c) The need for bringing National Sports Federations (NSFs) including BCCI under ambit of Right to Information Act (RTI), 2005 has been voiced from time to time. Accordingly Government in April, 2010 declared all the NSFs receiving grant of Rs. 10.00 lakhs or more as Public Authority under Section 2(h) of the RTI, 2005. There are major court rulings for treating the National Sports Federation as a public authority, especially in view of the State-like function discharged by them such as selection of the

national team and control and regulation of sports in the country, which also make them amenable to the writ jurisdiction of High Courts under Article 226 of the Constitution of India. Notwithstanding the above, the Government has proposed to bring all the National Sports Federations including BCCI under the RTI Act in the proposed Draft National Sports Development Bill, with provision of exclusion clause protecting personal/confidential information relating to athletes.

(d) & (e) In so far as BCCI, in particular, is concerned, Government of India has been treating BCCI as a National Sports Federation and approving the proposal of BCCI for holding the events in India and participation in international events abroad. The Central Government does not extend any direct financial assistance to BCCI. But the Central Government has been granting concessions in income tax, customs duty, etc. to BCCI. The State Governments also have provided land in many places to the Cricket Associations.

As per the Section 80 (G) (92) (viii) (c) and sum paid by the assesseees, being a company, in the previous year as donations to the Indian Olympic Association or to any other association or institutions established in India, as the Central Government may, having regard to the prescribed guidelines, by notifications in the official gazette specify in this behalf for (i) the development of infrastructure for sports and games; (ii) the sponsorship of reports and games. For being eligible under the above Act. BCCI was registered under Section 12(a) read with Section 17(a) as an charitable institution and was availing tax exemptions. Department of Revenue has informed that the registration granted to BCCI under Section 12A of the Act was withdrawn in December, 2009 with effect from 1 June, 2006. As such BCCI has availed tax exemptions as a charitable organization till 30.06.2006 as per details given below:—

Sl. No.	Annual year	Amount of exemption
1.	1997-1998	Rs. 11,01,44,329/-
2.	1998-1999	Rs. 18,18,20,87,740/-
3.	1999-2000	Rs. 8,37,14,734/-
4.	2000-2001	Rs. 36,01,22,999/-
5.	2001-2002	Rs. 42,98,07,762/-
6.	2002-2003	Rs. 31,46,41,089/-
7.	2003-2004	Rs. 26,28,78,110/-
8.	2004-2005	Rs. 33,46,89,451/-
9.	2005-2006	Rs. 32,99,98,557/-
10.	2006-2007	Rs. 127,51,52,718/-

From 2007-2008 onwards assessee's registration under Section 12A of the Act has been withdrawn and assessed income has also been indicated as under:—

Sl. No.	Annual year	Amount of exemption
1.	1997-1998	Rs. 11,01,44,329/-
2.	1998-1999	Rs. 18,18,20,87,740/-
3.	1999-2000	Rs. 8,37,14,734/-
4.	2000-2001	Rs. 36,01,22,999/-
5.	2001-2002	Rs. 42,98,07,762/-
6.	2002-2003	Rs. 31,46,41,089/-
7.	2003-2004	Rs. 26,28,78,110/-
8.	2004-2005	Rs. 33,46,89,451/-
9.	2005-2006	Rs. 32,99,98,557/-
10.	2006-2007	Rs. 127,51,52,718/-

Further, Ministry of Finance (Deptt. of Revenue) has informed that no specific exemption of Customs, Central Excise Duty and Service Tax has been extended to BCCI in the last three years and the current year, except an exemption for temporary import of specified sports, medical, photographic, broadcast and office equipment for the purpose of organizing the International Cricket Council World Cup, 2011 as per Notification No. 07/11-Customs, dated 09.02.11.

**APPENDIX VII**

(Vide Para 3 of the Report)

MEMORANDUM NO. 107

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 3798 dated 20.03.2013, regarding "ILD Services".

On 20 March, 2013 Shri Uday Singh and Shri Venkata Rami Reddy, M.Ps. addressed an Unstarred Question No. 3798 to the Minister of Communications and Information Technology (Department of Telecommunications). The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Communications and Information Technology (Department of Telecommunications) within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Communications and Information Technology (Department of Telecommunications) *vide* O.M. No. 12/15/2013-CS-III dated 29 May, 2013 and 12/15/2013-CS-III dated 21 November, 2014 have requested to drop the assurance on the following grounds:—

"That on the basis of complaint from Department of Telecom regarding providing unauthorized/Illegal International Long Distance (ILD) Services to Indian Customers since 2004 by M/s. Singapore Telecommunications Ltd, in connivance with M/s. Bharti Airtel Limited and M/s Tata Communication Limited, without obtaining the requisite ILD License from Department of Telecommunication, the CBI has registered a regular case on date 19.02.2013 against M/s. Singapore Telecommunication Ltd. M/s. Bharti Airtel Ltd. and M/s. Tata Communication Limited. The case is under investigation. As the CBI has registered a regular case against above companies 19.02.2013, it is not certain that how much time it will take in completion of the investigation and arriving at final outcome of the case."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Communications and Information Technology, have requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.2015

NEW DELHI:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA UNSTARRED QUESTION NO. 3798  
ANSWERED ON 20.03.2013

**ILD Services**

3798. SHRI UDAY PRATAP SINGH:  
SHRI ANANTHA VENKATARAMI REDDY:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Central Bureau of Investigation (CBI) has registered a case against some telecom companies for allegedly causing a loss of crores of rupees to the Government since 2004 by illegally providing International Long Distance (ILD) services;

(b) if so, the details thereof, company-wise;

(c) the present status of the investigation;

(d) whether the Government exercises any control over private companies engaged in providing communication facilities; and

(e) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) Madam, during a routine inspection carried out by Department of Telecommunications (DoT), it was found that an unlicensed foreign entity M/s. Singapore Telecommunications Limited (STL) was providing International Private Lease Circuits (IPLC) to the customers in India and issuing bills to the customers in India resulting into loss of revenue to the Government. M/s. STL had entered into an agreement with M/s. Bharti Airtel Limited (BAL) and M/s. Tata Communications Limited (TCL), the International Long Distance (ILD) Service licensees, for providing the IPLC services to its customers. DoT had registered a case with Economic Offence Wing (EOW) of CBI.

CBI has examined the matter and registered a case dated 19.02.2003 against M/s. Singapore Telecommunication Limited, M/s. Bharti Airtel Limited and M/s. Tata Communications Limited. The case is under investigation.

(d) & (e) Telecom Services in the country are being provided by the Companies granted license under Section 4 of the Indian Telegraph Act, 1885. The companies, granted license under this Act, are governed by the terms and conditions of the license agreement.

**APPENDIX VIII**

(Vide Para 3 of the Report)

MEMORANDUM NO. 109

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 1852 dated 17.12.2013 regarding "Criminal Justice System".

On 17 December, 2013 Shri Mansukh Bhai D. Vasava and Shri Harish Chaudhary, M.Ps. addressed an Unstarred Question No. 1852 to the Minister of Home Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No 5/20/2013-Judl. Cell dated 25 November, 2014 has requested to drop the assurance on the following grounds:—

"That the matter of "Comprehensive Review of Criminal Justice System" is still under consideration with the Law Commission of India. The Law Commission of India has intimated to this Ministry that the Commission has undertaken the study on "Comprehensive Review of Criminal Justice System" and is in the process of releasing a Consultation Paper on the subject. On the receipt of the report further action will be taken by the Ministry for which no time frame can be set up at this stage. Therefore, the Committee on the Government Assurances, Lok Sabha is again requested to drop this Assurance from the list of pending Assurances as the fulfillment of the same depends on a long drawn legislative process of the Parliament."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, has requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.2015

New Delhi:

ANNEXURE

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 1852  
ANSWERED ON 17.12.2013  
**Criminal Justice System**

1852. SHRI MANSUKHBHAI D. VASAVA:  
SHRI HARISH CHAUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government had constituted Madhava Menon Committee on criminal justice system in the country;
- (b) if so, the details and terms of reference of the said Committee;
- (c) whether the said Committee has submitted its report to the Committee;
- (d) if so, the details thereof and the recommendations made by the said Committee;
- (e) whether the Government has implemented all the recommendations made by the Committee;
- (f) if so, the details thereof and if not, the reasons therefor along with the steps taken by the Government to implement all the recommendations;
- (g) whether the Government has received suggestions/recommendations from various States in this regard; and
- (h) if so, the details thereof and the reaction of the Government thereto?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) to (d) Government of India had constituted a Committee under the Chairmanship of Prof. Madhava Menon on 3rd May, 2006 for drafting a National Policy paper on Criminal Justice System in the country.

The Committee submitted its report in August, 2007. Some of the major recommendations in the report, *inter alia*, include, suggestions relating to reclassification of crimes with the objective of empowering victims, speedy and efficacious delivery of justice, sentencing guidelines for purposive punishment,



safeguarding the interest of the weaker sections, use of science and technology for Criminal Justice Reforms and compensation for victims.

(e) to (h) Advisories have been issued to the State Governments/UT Administrations with regard to those recommendations which were implementable through administrative measures. As regards recommendations which require amendments to various laws *i.e.* Indian Penal Code, Code of Criminal Procedure etc., views/comments of the State Governments/UT Administrations have been sought as the Criminal Law and Criminal Procedure are in the concurrent List of the Seventh Schedule to the Constitution of India requiring consultation with the State Governments. Suggestions/recommendations have been received from 19 States and 7 UTs. To revamp the criminal Justice System, Ministry of Law and Justice have also been requested to thoroughly examine the related issues including the recommendations of Prof. Madhana Menon Committee for suggesting comprehensive amendments/reforms in the system.

**APPENDIX IX**

(Vide Para 3 of the Report)

MEMORANDUM NO. 110

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 2722 dated 07.02.2014 regarding "Plastic notes".

On 07 February, 2014 Shri Nilesh N. Rane, M.P. addressed an Unstarred Question No. 2722 to the Minister of Finance. The text of the question along with the reply of the Minister is as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance *vide* O.M. No. 2/1/2014-Cy. I dated 15 September, 2014 have requested to drop the assurance on the following grounds:—

"The issue of fulfilling assurance on introduction of plastic Notes of Rs. 10 on trial basis has been examined in consultation with RBI. RBI in their letter dated 5.8.2014 have informed that the latter half of 2014 was indicated as the expected time of launch of plastic notes, considering that the tender was issued in October 2013 and as per the terms of delivery of RFP, the supplies have to be made within one year of the issuance of letter of Intent. However, evaluation of Technical Bid rejected two companies, which participated in the tender. Hence, a fresh tender was floated in June 2014 including revised technical parameters. Introduction of plastic notes on trial basis is linked to completion of tender process but the previous tender has been cancelled and fresh tender has just been floated. Therefore, the time schedule has rendered itself indefinite. It is therefore, requested that this Assurance may be dropped from the list of assurances."

4. In view of the above, the Ministry, with the approval of Ministry of State for Finance, has requested to drop the above assurance.

The Committee may consider.

Dated.: 28.09.2015

New Delhi:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
LOK SABHA UNSTARRED QUESTION NO. 2722  
ANSWERED ON 07.02.2014

**Plastic Notes**

2722. DR. NILESH NARAYAN RANE:

Will the Minister of FINANCE be pleased to state:

- (a) whether a proposal of introduction of plastic notes in the country is under consideration of the Government;
- (b) if so, the details and the present status thereof; and
- (c) the time by which the circulation of such notes is likely to be started?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) It has been decided to introduce plastic notes in the denomination of Rs. 10. One billion plastic notes of the denomination of Rs. 10 will be introduced in a field trial in five cities selected for their geographical and climatic diversity. These cities are Kochi, Mysore, Jaipur, Shimla and Bhubaneswar. The field trial is expected to be launched in the latter half of 2014.

**APPENDIX X**

(Vide Para 5 of the Report)

**MINUTES**

**NINTH SITTING**

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (2014-2015) HELD ON 29 APRIL, 2015 IN COMMITTEE  
ROOM 'A', PARLIAMENT HOUSE ANNEXE, NEW DELHI.**

The Committee sat from 1500 hours to 1700 hours on Wednesday, 29 April 2015.

**PRESENT**

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

**MEMBERS**

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Prof. (Dr.) Sugata Bose
5. Shri Bahadur Singh Koli
6. Shri Prahlad Singh Patel
7. Shri C. R. Patil
8. Shri S.R. Vijaya Kumar

**SECRETARIAT**

1. Shri R.S. Kambo — *Joint Secretary*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*
4. Shri Nagendra Suman — *Committee Officer*

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

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*ANNEXURE I*

## Statement indicating Memoranda containing requests for Dropping of Assurances received from various Ministries/Departments

Sl. No.	Memo No.	Page No.	Question/ Discussion Reference	Ministry/Deptt.	Brief Subject
1	2	3	4	5	6
1.	96	1-4	USQ No. 2911 dated 17.12.2004  USQ No. 451 dated 25.11.2005	Finance	House Rent Allowance to Government Servants. House Rent Allowance.
2.	97	5-6	USQ No. 39 dated 22.11.2006	Health and Family Welfare	Exorbitant Fees charged by Private Medical Colleges.
3.	98	7-9	SQ No. 443 dated 24.04.2008	Civil Aviation	Committee on ATC Modernisation.
4.	99	10-11	USQ No. 658 dated 22.10.2008	Health and Family Welfare	Joint Entrance Test for Admission in Private Medical Colleges.
5.	100	12-14	USQ No. 4275 dated 20.12.2011	Culture	National School of Drama.
6.	101	15-17	USQ No. 2520 dated 28.03.2012	Personnel, Public Grievances and Pensions	Cases registered by CVC.
7.	102	18-20	USQ No. 6097 dated 14.05.2012	Road Transport and Highways	Driving License to Senior Citizens.
8.	103	21-25	SQ No. 583 dated 17.05.2012	Railways	Implementation of Railway Projects.
9.	104	26-28	USQ No. 2235 dated 24.08.2012	Civil Aviation	Privatisation of Airports.
10.	105	29-30	USQ No. 2894 dated 11.12.2012	Home Affairs	Investigation into Foreign Funding.

1	2	3	4	5	6
11.	106	31-35	USQ No. 2097 dated 27.03.2012	Youth Affairs and Sports.	Sports Federations under RTI.
12.	107	36-37	USQ No. 3798 dated 20.03.2013	Communications and Information Technology	ILD Services.
13.	108	38-39	USQ No. 781 dated 10.12.2013	Culture	Centenary Cele- bration of Champaran Satya- graha.
14.	109	40-42	USQ No. 1852 dated 17.12.2013	Home Affairs	Criminal Justice System.
15.	110	43-44	USQ No. 2722 dated 07.02.2014	Finance	Plastic notes.

## ANNEXURE III

Statement Showing Assurances *not dropped* by the Committee on Government Assurances at their sitting held on 29.04.2015

Sl. No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Observations/ Recommendations of the Committee
1	2	3	4	5	6
1.	97	USQ No. 39 dated 22.11.2006	Health & Family Welfare	Exorbitant fees charged by Private Medical Colleges	The Committee note that the Ministry has drafted a bill to regulate fee and admissions in private medical colleges and sought comments from stakeholders which are still awaited. Medical Council of India (MCI) has also been requested for suggestions on this issue in light of the proposal of MCI for common entrance test for PG and UG medical courses which are also still awaited. Meanwhile a proposal to set up an overarching regulatory body for health <i>viz.</i> National Commission for Human Resources for Health (NCHRH) was mooted by the Government. After consulting various experts and other stakeholders, NCHRH Bill has been introduced in Rajya Sabha on 22.12.2011 which has referred the Bill to the Departmentally Related Standing Committees on Ministry of Health & Family Welfare. The mandate of NCHRH <i>inter-alia</i> cover almost all aspects of health education. In view of the foregoing, the



1	2	3	4	5	6
					Committee would like the Ministry to pursue the matter in right earnest till its logical conclusion.
2.	98	SQNo.443 dated 24.04.2008	Civil Aviation	Committee on ATC Modernisation	The Committee note that various long term plans as recommended by Ajay Prasad Committee are yet to be finalized by International Civil Aviation Organisation (ICAO) which is a nodal agency in the world to formulate plans in the field of Civil Aviation. India being a contracting state of ICAO has obligation to follow its guidelines. ICAO is in the process to prepare various long term plan of the futuristic Air Navigation which are at research stage and likely to take 10-15 years to complete. According to the Ministry, they have to wait until ICAO formulates these plans and only thereafter these plans can be implemented by the Ministry. In view of the foregoing, the Committee would like the Ministry to impress upon ICAO to expedite its process to prepare various long term plan of the futuristic Air Navigation. The Committee would also like the progress made in this regard.
3.	99	USQNo.658 dated 22.10.2008	Health & Family Welfare	Joint Entrance Test for Admission in Private Medical Colleges.	The Committee note that the Ministry had drafted a bill to regulate fee and admissions in private medical colleges and sought comments from stakeholders which are still awaited from most of the States.

1	2	3	4	5	6
					<p>Meanwhile a proposal to set up an overarching regulatory body for health viz. National Commission for Human Resources for Health (NCHRH) was mooted by the Government. After consulting various experts and other stakeholders, NCHRH Bill was introduced in the Rajya Sabha on 22.12.2011 which has referred the Bill to the Departmentally Related Standing Committees on Ministry of Health &amp; Family Welfare. The mandate of NCHRH <i>inter-alia</i> cover almost all aspects of health education. In view of the foregoing, the Committee would like the Ministry to pursue the matter in right earnest till its logical conclusion.</p>
4.	100	USQ No. 4275 dated 20.12.2011	Culture	National School of Drama	<p>The Committee note that a proposal for re-development of NSD costing about Rs. 225 crores was submitted by NSD to the Ministry in April 2011. Accordingly, a proposal for sanction of Rs. 80 crores towards re-development of NSD in the first phase was received during 2014-15. However, design/building plan for the purpose is still to be initiated. It would also require preparation of SFC/EFC and the entire process may take at least two years to conclude the project. The Committee are extremely unhappy with the pace of progress in the project.</p>

1	2	3	4	5	6
					The Committee, therefore, would like the Ministry to coordinate with all concerned to expedite the re-development of NSD campus with in a fixed time frame and implement the assurance without further delay.
5.	101	USQ No. 2520 dated 28.03.2012	Personnel, Public Grievances and Pensions	Cases registered by CVC	The Committee were informed that Central Vigilance Commission is mandated under the CVC Act, 2003 to enquire or cause an enquiry into complaints against public servants wherein allegations of corruption are involved. The Commission expects the CVOs of the concerned organization to scrutinize the complaint sent for necessary action by the Commission and decide action on such complaints. According to the Ministry, these cases are not a one time activity but action on such complaints is not possible to be completed in one go. However, the Committee are of the view that all such cases should be pursued in right earnest and vigorously till its logical conclusion. The Committee would like the progress made in the case from time to time.
6.	106	USQ No. 2097 dated 27.03.2012	Youth Affairs & Sports	Sports Federations under RTI	The Committee note that the Government had formulated a draft Bill namely National Sports Development Bill to ensure good governance and transparency in the functioning of National Sports Federations (NSFs). The bill has the

1	2	3	4	5	6
					<p>provision to bring all NSFs and the BCCI under the RTI Act with the provision of exclusion clause of protecting personal/confidential information relating to athletes. Views of general public and the stakeholders have been sought on the draft of the National Sports Development Bill. Since some of the issues need detailed deliberation and consultations among various Ministries/Departments of Government of India and other stakeholders, it is not possible to indicate a definite time frame for enactment of the said Bill. The Committee are of the view that for the sake of good governance and transparency in the functioning of National Sports Federations (NSFs), it is imperative that a law may be enacted. The Committee would, therefore, like the Ministry to make coordinated efforts to expedite deliberations and consultations with all concerned in order to expedite the enactment of the law at the earliest. The Committee would also like the Ministry to apprise them of the progress made in the matter from time to time.</p>
7.	107	USQ No. 3798 Dated 20.03.2013	Commu- nication and Infor- mation Technology	ILD Services	The Committee note that the CBI has registered a case on 19.02.2013 against M/s. Singapore Telecommunication Ltd., M/s. Bharti Airtel Limited and M/s. Tata Communication Ltd. Regarding

1	2	3	4	5	6
					<p>providing unauthorized / illegal International Long Distant (ILD) Services to Indian customers since 2004 without obtaining the requisite ILD licence from the Department of Tele-communication. The case is still under investigation. The Committee are of the view that an assurance can not be dropped merely on the ground that the matter is being investigated by CBI and the time taken by them for its completion is not certain. The Committee, therefore, desire that the matter may be pursued vigorously till its logical conclusion. The Committee would like to be apprised of the progress made by CBI in the matter from time to time.</p>
8.	109	USQ No. 1852 Dated 17.12.2013	Home Affairs	Criminal Justice System	<p>The Committee note that in order to revamp the Criminal Justice System, the Ministry were requested to thoroughly examine the related issues including the recommendations of Prof. Madhava Menon Committee for suggesting comprehensive amendments/reforms in the system. However, the matter of 'Comprehensive Review of Criminal Justice System' is still under consideration with the Law Commission of India and the Commission is in the process of releasing a consultation paper on the subject. According to the Ministry, on receipt of the</p>

1	2	3	4	5	6
					<p>report, further action will be taken by them for which no time frame can be set up at this stage. The Committee are not convinced with the explanation of the Ministry in support of their request to drop the pending assurance on the ground that the fulfillment of the same is a long drawn legislative process of the Parliament. On the contrary, the Committee would like the Ministry to make vigorous and coordinated efforts to bring out comprehensive amendments/ reforms in the criminal justice system with in a fixed time frame. The Committee would like to be apprised of the progress made in the matter from time to time.</p>
9.	110	USQNo. 2722 Dated 07.02.2014	Finance	Plastic notes	<p>The Committee were informed that the issue regarding introduction of plastic notes of Rs. 10 on trial basis has been examined by the Ministry in consultation with RBI. The latter half of 2014 was indicated as the expected time of launch of plastic notes. However, evaluation of technical bid rejected two companies which participated in the tender. Hence, a fresh tender was floated in June 2014 and introduction of plastic notes on trial basis is linked to completion of tender process. In view of the foregoing, the Committee would like the Ministry/RBI to make</p>

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1	2	3	4	5	6
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coordinated efforts with all concerned so that field trial of plastic notes be launched at the earliest. The Committee would like to be apprised of the initiatives taken and progress made in the matter.

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**APPENDIX XI**

**MINUTES**

**ELEVENTH SITTING**

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (2014-2015) HELD ON 08 JUNE, 2015 IN COMMITTEE ROOM 'C',  
PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1630 hours on Monday, 8 June, 2015.

**PRESENT**

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

**MEMBERS**

2. Shri Rajendra Agrawal
3. Shri Naran Bhai Kachhadia
4. Shri Bahadur Singh Koli
5. Shri Prahlad Singh Patel
6. Shri A.T. Nana Patil
7. Shri C.R. Patil
8. Shri Sunil Kumar Singh
9. Shri Tasleem Uddin
10. Shri K.C. Venugopal

**SECRETARIAT**

1. Shri R.S. Kambo — *Joint Secretary*
2. Shri U.B.S. Negi — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri Kulvinder Singh — *Committee Officer*
5. Shri Nagendra Suman — *Committee Officer*

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